

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 08/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company	Bango Industries -Vs- U T Limited		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MS. Debaleena Ganguly, advocate } operational creditor
Mr. Debabrata Ganguly, advocate }
Dganguly
31.1.18
2. Mr. Sukrit Mukherjee - Advocate } for corporate Debtor.
Mr. Quik Sengupta - Advocate }
Mr. Sandull Abedin - Advocate }

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor prayed for time for filing reply. Time is granted for filing reply within 7 days after serving a copy of the reply to the operational creditor. Operational creditor is to file rejoinder within 7 days of the receipt of the copy of the reply, if any, and adjourned for further consideration.

List it on 21/02/2018.

8d

(Jinan K.R.)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with Date
	Under Section	S. 18C	Name of the Company - Bangoo Industries - Vs - U.T. Limited

ORDER

1. Counsel for the operational creditor and the corporate debtor is present.

2. Counsel for the corporate debtor appeared for time for filing reply. Time is granted for filing reply within 7 days after receiving a copy of the reply to the operational creditor. Operational creditor is to file the rejoinder within 7 days of the receipt of the copy of the reply, if any, and submitted for further consideration.